COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 264 OF 2014 & IA NO. 1131 OF 2018 APPEAL NO. 173 OF 2015 & IA No. 1130 of 2018 AND APPEAL NO. 277 OF 2015

Dated: 15th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd. Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sakesh Kumar

ORDER

IA NO. 1131 & 1130 of 2018 (Applications for urging additional grounds)

For the reasons set out in the applications, the applications are allowed.

The appellant/applicant is directed to carry out consequential amendments in the main appeal within a week from today.

Reply to IA No. 1131 & 1130 of 2018, if any, to be filed by the Respondents within four weeks, i.e. on or before 13-12-2018.

APPEAL NOS. 264 OF 2014, 173 & 277 OF 2015

List these matters for hearing on <u>25-1-2019</u>

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

tpd/js